

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

114. I.A. 988/2024
I.A. 171/2021
I.A. 2416/2020
IN
C.P.(IB)-579(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.04.2024**

NAME OF THE PARTIES: Edelweiss Asset Reconstruction Co.Ltd.
V/s.
M/s. Birla CotySn (India) Ltd.

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

Adv. Viraj Parekh a/w Adv. Aalisha Sharma for the Applicant in I.A. 988/2024 and R-1 in IA 2416/2020, Adv. Rohan Agarwal for the R-9 in IA 2416/2020, Adv. Sadab S. Jan for R-7, Adv. Pooja Gera for R-5 in I.A. 2416/2020, Adv. Ashutosh Hasija for R-15 in I.A. 171/2021, Mr. Lucky Popli, AVP Legal, Party in Person on behalf of Respondent No.16 in IA 171 of 2021, Adv. Prashansa Agrawal i/b Adv. Akshat Singh for the Liquidator, Adv. Vishnu Langawat Counsel for Respondent No.13 in IA No.171/2021, Mr. Chetan Prajapati – Party in Person on behalf of Respondent No.16 in IA 171 of 2021, Devarajan Raman for R-9 in I.A. 171/2021 are present.

I.A. 988/2024

1. The above Application has been filed by the suspended director of the CD seeking access to the data room of the CD to enable him to file reply to I.A. 2416/2020 filed under Section 66 of the IBC.
2. Ld. counsel for Liquidator submits that there are various data rooms for different purposes and therefore, it is difficult to provide access of all the data rooms to the Applicant. She submits that if the Applicant

give the details of the specific documents/information, the same would be provided. Ld. counsel for the Applicant is directed to provide specific list of documents within two weeks.

3. Ld. Liquidator is present in person and submits that the forensic audit report was provided to the Applicant and the Applicant has also provided the pointwise reply. Therefore, according to the liquidator the entire information are already available with the Applicant.
4. Be that at it may, the Applicant may ask for the specific information from the liquidator which may be provided in accordance with law. List on **17.05.2024**.

I.A. 171/2021

1. Ld. Counsel for the Liquidator seeks to comply with the order dated 23.02.2024. Let the same be done. List on **17.05.2024**.

I.A. 2416/2020

2. List this Application on **17.05.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)